BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

IN

APPEAL NO. 14 OF 2024

STP Limited …….Applicant(s)

Versus

MoEFCC & Ors. ……Respondent(s)

INDEX

S. No.	Particulars	Page Nos.
1.	Reply Affidavit on behalf of Respondent No.1	**1 - 6**
2.	Copy of the notification number S.O.680 (E), dated 29.03.2012 for declaration of ESZ around Dalma Wildlife Sanctuary **[ANNEXURE-R1/1].**	**7-32**
3.	Copy of the amendement notification number S.O.3141 (E), dated 14.07.2023 of Dalma Wildlife Sanctuary ESZ **[ANNEXURE-R1/2].**	**33-36**

3 MAR 2025

BISHWAMBHAR MAHTO NOTARY PUBLIC Ranchi, Jharkhand (India)

NOTARY PUBLIC, RANCHI

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
IN
APPEAL NO. 14 OF 2024

STP Limited …….Applicant(s)

Versus

MoEFCC & Ors. …….Respondent(s)

REPLY AFFIDAVIT ON BEHALF OF RESPONDENT NO.1 i.e MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

I, Sandeep Nandi, son of Shri R.N. Nandi, aged 48 years, presently employed as Scientist 'B' at the Ministry of Environment, Forest, and Climate Change (hereinafter referred as MoEF&CC), Regional Office, Ranchi, having office located at 2nd floor, Headquarter- Jharkhand State Housing Board, Harmu Chowk, Ranchi, Jharkhand -834002, do hereby, in my official capacity, solemnly affirm and state on oath as follows:

1. That I am acquainted with the facts and circumstances of the instant case and duly competent to swear the present affidavit on behalf of the MoEFCC on the basis of the official records maintained therein.
2. It is humbly submitted that the National Environment Policy, 2006 defines 'Eco Sensitive Zones (ESZ) as areas / zones, with identified environmental resources having incomparable values which require special attention for their conservation'. The purpose of declaring ESZ is to create some kind of "Shock Absorber" for the specialized Ecosystem, such as protected areas or other natural sites. The ESZ is meant to act as a transition zone from areas of high

Authorised under Notaries Act 1952 & Notaries Rules 1956 Govt. of Jharkhand Ranchi (India)

Ref. No....85....Date....-3 MAR 2025

Sandeep Nandi

protection to areas involving lesser protection. The main objectives of delineating or declaration of an ESZ *inter-alia* amongst others, include:

1. (i) to maintain the response level of an ecosystem within the permissible limits with respect to environmental parameters and

(ii) to notify the area as an Eco- sensitive zone based on its need for special protection because of its landscape, wildlife, historical value, etc. and to regulate the developmental activities in order to maintain the carrying capacity of that area and to ensure sustainable development taking into consideration the needs and aspiration of the local people.

3. It is humbly submitted that the Eco-sensitive Zone (ESZ) notification around the Dalma Wildlife Sanctuary was published by this answering Respondent No.1 (MoEFCC) *vide* S.O.680 (E), dated 29.03.2012. That, to monitor the compliance of provisions of the aforesaid ESZ notification, a Monitoring Committee has been constituted in accordance with the provisions of sub-section (3) of Section 3 of the Environment (Protection) Act, 1986. The said Monitoring Committee is chaired by the Commissioner, Kolhan Revenue Division and comprises of representatives of concerned line Departments in the Central and State Government and an Non-Governmental Organisation (NGO) working in the field of environment.

4. It is humbly submitted that the notification declaring ESZ around Dalma Wildlife Sanctuary at para No. 3 (1), in respect of location of industrial units provides as follows:

Sandeep Nandi

BISHWAMBHAR MAHTO NOTARY PUBLIC Ranchi, Jharkhand (India)

3 MAR 2025

(1) Industrial Units:

(a) On or after the publication of this notification in the Official Gazette, no new polluting industries shall be allowed to be setup within the Eco-sensitive Zone;

(b) any non-polluting, non-hazardous, small-scale and service industry, agriculture, floriculture, horticulture or agro-based industry producing products from indigenous goods from the Eco-sensitive Zone, and which do not cause any adverse impact on environment, may be permitted in the Eco-sensitive Zone;

(c) no establishment of new wood based industry shall be permitted within the limits of Eco-sensitive Zone.

5. It is further humbly submitted that the aforesaid notification declaring ESZ around Dalma Wildlife Sanctuary at para No. 2 (1) and para No. 2 (6) in respect of '**Zonal Master Plan for Dalma Eco-sensitive Zone**', by an amendment issued vide number S.O 3141 (E), dated 14th July, 2023, provides as follows:

2 (1) The State Government shall, prepare a Zonal Master Plan, for the purposes of the Eco-sensitive Zone, in consultation with local people and in accordance with this notification, within a period of two years from the date of publication of this amendment notification.

Sandeep Nandi

BISHWAMBHAR MAHTO NOTARY PUBLIC Regd. No. 174/2016-17 Ranchi, Jharkhand (India)

3 MAR 2025

2 (6) Pending the preparation of the Zonal Master Plan for the Eco-sensitive Zone, all new activities (specified in Annexure 3) shall be allowed only after the proposals are scrutinized and approved by the Monitoring Committee referred to in paragraph 4.

A copy of the notification declaring ESZ around Dalma Wildlife Sanctuary and published vide number S.O.680 (E), dated 29.03.2012 and the amendment issued vide number S.O 3141 (E), dated 14th July, 2023 is annexed herein as **ANNEXURE-R1/1** and **ANNEXURE-R1/2,** respectively.

6. It is also humbly submitted that the aforesaid notification declaring ESZ around Dalma Wildlife Sanctuary at para No. 3 (1)(3) in respect of construction activities provides as follows:

(3) **Construction Activities:**

No new construction of any kind shall be allowed in the area falling within a distance of three hundred meters from the boundary of the Dalma Wildlife Sanctuary.

7. Further, it is most humbly submitted that the aforesaid ESZ notification does not prohibit operation of an existing Industrial Units falling within the ESZ.

8. It is humbly submitted that the answering respondent without any prejudice reserves his right to file an additional affidavit at a later stage, if so necessary.

BISHWAMBHAR MAHTO NOTARY PUBLIC Reg. No. 174/2016-1804J Ranchi, Jharkhand (India)

- 3 MAR 2025

Sandeep Nandi

9. It is humbly submitted that in view of the above mentioned facts, this answering respondent submits that the Hon'ble Court may pass any such order as may deem fit in the interest of justice.

Sandeep Nandi

DEPONENT

संदीप नन्दी / Sandeep Nandi
वैज्ञानिक 'बी' / Scientist 'B'
भारत सरकार / Govt. of India
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
M/o Environment, Forest & Climate Change
क्षेत्रीय कार्यालय, राँची
Regional Office, Ranchi

03/03/25 Adv

BISHWAMBHAR MAHTO
NOTARY PUBLIC
Reg. No.- 174/2016-1804J
Ranchi, Jharkhand (India)

Signature Attested and Identification of Lawyer
EN/ 3993/05

03 MAR 2025

03/03/25

NOTARY PUBLIC, RANCHI

VERIFICATION

I, the above named Deponent, do hereby verify that the contents of the above affidavit are true and correct to my knowledge as per the records of the answering respondents. No part of it is false and nothing material has been concealed there from.

Verified at Ranchi on this…. day of 03 MAR 2025 2025.

Sandeep Nandi

DEPONENT

संदीप नन्दी / Sandeep Nandi
वैज्ञानिक 'बी' / Scientist 'B'
भारत सरकार / Govt. of India
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
M/o Environment, Forest & Climate Change
क्षेत्रीय कार्यालय, रांची
Regional Office, Ranchi

03 MAR 2025

BISHWAMBHAR MAHTO
NOTARY PUBLIC
Reg. No.- 174/2016-1804J
Ranchi, Jharkhand (India)

03/03/25
NOTARY PUBLIC. RANCHI

03/03/25 Adv
Signature Attested and Identification of Lawyer
E No. 3993/05

रजिस्ट्री सं० डी० एल०-33004/99 REGD. NO. D. L.-33004/99

भारत का राजपत्र
The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 596] नई दिल्ली, बृहस्पतिवार, मार्च 29, 2012/चैत्र 9, 1934

No. 596] NEW DELHI, THURSDAY, MARCH 29, 2012/CHAITRA 9, 1934

पर्यावरण और वन मंत्रालय

अधिसूचना

नई दिल्ली, 29 मार्च, 2012

का.आ. 680(अ).—दलमा वन्यजीव अभयारण्य, जमशेदपुर झारखंड के सिंहभूम और सरायकेला-खरसावां जिले में अक्षांश 22° 46'30 और 22° 57' एन. और देशांतर 86° 3'15" और 88° 26'30" ई. के मध्य स्थित है और इसका विस्तार क्षेत्र 193.5077 वर्ग किलोमीटर है ;

और एशियाई हाथी, दलमा वन्यजीव अभयारण्य में बेहद महत्वपूर्ण प्रजाति है, लेकिन इसके अलावा भी कई लुप्तप्राय प्रजातियां जैसे कि रैटल, जंगली कुत्ता, माउस हिरण, भारतीय विशाल गिलहरी, अजगर, छिपकली, नाग, ईगल, आदि भी इस अभयारण्य में पाए जाते हैं;

और इस अभयारण्य के जंगल बारिश के पानी को बाहर जाने से रोकते हैं, और जमीन के पानी को रिचार्ज करने में मद्द करते हैं साथ ही मिट्टी कटाव को रोककर कीचड़ और स्लिट के जमाव से नदियों और झरनों की रक्षा करते हैं । अभयारण्य के अंदर 159 जलधाराओं का संजाल है जो पूरे अभयारण्य में फैला हुआ है । इसमें से 82 सदाबहार या अर्द्ध सदाबहार है बाकी 77 जलधाराएं मौसमी प्रकृति की हैं, जो सुवर्ण रेखा नदी, सुवर्णरेखा नहर और डिमना झील को पानी से भरती हैं;

और यह आवश्यक है कि दलमा वन्यजीव अभयारण्य के संरक्षित क्षेत्र के आसपास के क्षेत्र को पारिस्थितिकीय और पर्यावरणीय बिंदु से सुरक्षित और संरक्षित किया जाए ;

और पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उप-धारा (2) के अनुच्छेद (XIV) अनुच्छेद (V) के साथ पठित और उप-धारा (1) के अधीन पर्यावरण और वन मंत्रालय की प्रारूप अधिसूचना संख्या 691(ई) दिनांक 5 अप्रैल, 2011 भारत के राजपत्र, असाधारण में, जैसा कि पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उप-नियम (3) की अपेक्षाओं के अनुरूप प्रभावित होने वाले संभावित व्यक्तियों की आपत्तियां और सुझाव राजपत्र में उपर्युक्त अधिसूचना को जनसाधारण के लिए उपलब्ध होने की तिथि से साठ दिवसों के भीतर मांगे गए थे;

और उपर्युक्त अधिसूचना की राजपत्र में छपी प्रतियां जनसाधारण को 5 अप्रैल, 2011 को उपलब्ध कराई गई थीं;

और केन्द्रीय सरकार द्वारा प्रारुप अधिसूचना के प्रत्युत्तर में प्राप्त सभी आपत्तियों और सुझावों पर सम्यक् रूप से विचार कर लिया गया है ;

अत:, अब केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उप-धारा (2) के खंड (V) तथा खंड (xiv) के साथ पठित उप-धारा (1) और पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उप-नियम (3) के द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए झारखंड राज्य में दलमा वन्यजीव अभयारण्य के संरक्षित क्षेत्र की सीमा, जैसा कि निम्नलिखित उपाबद्ध रूप में दर्शायी गयी सीमा के भीतर पांच किलोमीटर के क्षेत्र को इको सेन्सिटिव जोन (जिसको इसमें इसके पश्चात् इको सेन्सिटिव जोन कहा गया है) के रूप में अधिसूचित करती है ।

1. दलमा वन्यजीव अभयारण्य के इको-सेन्सिटिव जोन की सीमाएं. - (1) दलमा वन्यजीव अभयारण्य दलबम और सरायकेला के वनों, जो कि झारखंड का वन प्रभाग है और पश्चिम बंगाल के जमशेदपुर बस्ती और चान्दील के उप प्रभागीय शहर जो दलमा वन्यजीव अभयारण्य की सीमा से लगभग 0-5 किमी. पर है, तक फैला हुआ है।

(2) उपरोक्त झारखंड में इको सैन्टिव जोन 522.98 वर्ग किलोमीटर के निम्नलिखित क्षेत्र को सम्मिलित करता है अर्थात् :

(i) अंत क्षेत्र स्थित गांव :

गांवों की कुल संख्या - 85
इको सेन्सिटिव जोन में सम्मिलित किया जाने वाला क्षेत्र :-

गैर वन क्षेत्र	-	200.28 वर्ग किलोमीटर
वन क्षेत्र	-	198.30 वर्ग किलोमीटर
कुल	=	**398.58 वर्ग किलोमीटर;**

(ii) संरक्षित क्षेत्रों की सीमा के बाहर स्थित गांव :

गांव की कुल संख्या - 51
इको सेन्सिटिव जोन में सम्मिलित होने वाले क्षेत्र :-

गैर वन क्षेत्र	-	80.45 वर्ग किलोमीटर
वन क्षेत्र	-	43.95 वर्ग किलोमीटर
कुल	=	**124.40 वर्ग किलोमीटर है;**

(iii) विकास खंड :-

पूर्वी सिंहभूम जिले के पदमदा, जमशेदपुर और गोलमुरी जमशेदपुर खंड और सरायकेला और खरसावां जिले के चांडिल और नीमडीह खंड

(iv) जिलावार क्षेत्र :

जिले का नाम	**इको-सेन्सिटिव जोन का क्षेत्र**
पूर्वी सिंहभूम	377.89 वर्ग किलोमीटर
सरायकेला-खारसावं	145.09 वर्ग किलोमीटर
कुल	**522.98 वर्ग किलोमीटर**

(3) इको सेन्सिटिव जोन का नक्शा, **उपाबद्ध** 1 में और दलमा इको सेन्सिटिव जोन में आने वाले गांवों की सूची, **उपाबद्ध** 2 के रूप में इस अधिसूचना से संलग्न

2. **दलमा इको-सेन्सिटिव जोन के लिए जोनल मास्टर प्लान.-** (1) दलमा इको सेन्सिटिव जोन का जोनल मास्टर प्लान, राज्य सरकार द्वारा ऐसी रीति से तैयार किया जाएगा, जो कि वन्यजीव (संरक्षण) अधिनियम, 1972 (1972 का 53), राज्य में तत्समय प्रवृत्त नगर एवं ग्राम योजना से संबंधित विधि में विनिर्दिष्ट किया गया है, प्रभागीय कार्य योजनाओं और निर्देश केन्द्रीय सरकार द्वारा जारी किए जाएंगे जो कि इस अधिसूचना के जारी होने के बाद एक वर्ष के भीतर केन्द्रीय सरकार के पर्यावरण एवं वन मंत्रालय द्वारा अनुमोदित होंगे ।

(2) जोनल मास्टर प्लान को सभी संबंधित राज्यों विभागों जैसे पर्यावरण और वन, शहरी विकास, पर्यटन, नगरपालिका, राजस्व और झारखंड राज्य प्रदूषण नियंत्रण बोर्ड जैसे विभागों के परामर्श से पर्यावरण और पारिस्थितिकी के विभिन्न पहलुओं को सम्मिलित करने की दृष्टि से तैयार किया जाएगा ।

(3) जोनल मास्टर प्लान, वृक्षहीन क्षेत्र को प्रत्यावर्तित करने, विद्यमान जल निकायों का संरक्षण, जलग्रहण क्षेत्रों के प्रबंधन, जल प्रबंधन, भूजल प्रबंधन, मिट्टी और नमी संरक्षण, स्थानीय समुदाय और पारिस्थितिकी और पर्यावरण के अन्य पहलुओं की आवश्यकताओं के लिए व्यवस्था करेगा।

(4) जोनल मास्टर प्लान, सभी विद्यमान पूजा स्थानों, गांवों, बस्तियों, वनों के प्रकारों और वनों,, कृषि क्षेत्रों, उपजाऊ भूमि, हरित क्षेत्रों, उद्यान क्षेत्रों, बगीचों, झीलों और अन्य जल निकायों की सीमा निर्धारित करेगा।

(5) चाय बागानी, बागवानी क्षेत्रों, कृषि पार्कों आदि का हरित उपयोग से गैर हरित उपयोग में परिवर्तन नहीं किया जायेगा परन्तु इस अधिसूचना की तारीख को विद्यमान स्थानीय निवासियों और प्राकृतिक वृद्धि की आवासीय आश्यकताओं को पूरा करने के लिए एक उद्देश्य के साथ उसका उपयोग कृषि योग्य जमीन को स्थानीय आबादी को रहने के लिए दिया जा सकता है वो भी इस शर्त के साथ कि दलमा वन्यजीव अभयारण्य की सीमा से 300 मीटर की दूरी पर कोई भी कंक्रीट का निर्माण अनुज्ञात नही किया जाएगा।

(6) इको-सेन्सिटिव जोन के लिए जोनलमास्टर प्लान की तैयारी और केन्द्रीय सरकार द्वारा उसका अनुमोदन विचाराधीन है। सभी नए क्रियाकलाप (संलग्नक 3 में विनिर्दिष्ट) केवल प्रस्तावों को पैरा 4 में निर्दिष्ट समिति द्वारा संवीक्षित और अनुमोदित किए जाने के पश्चात अनुज्ञात किया जाएगा।

(7) कृषि क्षेत्र, हरित क्षेत्र और कृषि क्षेत्र को पारिणामिक रूप से कम नहीं किया जाएगा और अप्रयुक्त या अनुत्पादक कृषि क्षेत्रों को वन क्षेत्रों में परिवर्तित किया जा सकेगा।

(8) जोनल मास्टर प्लान, इको सेन्सिटिव जोन की मॉनीटरी समिति के लिए एक निर्देश दस्तावेज होगा जिसे वो किसी शिथिलीकरण का विचार करने सहित उनके द्वारा किए जाने वाले विनिश्चय के लिए उपयोग कर सकेंगे।

(9) केन्द्रीय सरकार एवं राज्य सरकार अन्य उपाय विनिर्दिष्ट कर सकेगी यदि इस अधिसूचना के उपबंधों को प्रभावी करने में आवश्यक समझा जाता है ।

3. **इको सेन्सिटिव जोन में प्रतिषिद्ध, विनियमित और अनुज्ञात क्रियाकलाप.-** इस पैरा के उपबंधों के अधीन रहते हुए इको सेन्सिटिव जोन में कार्यकलाप, इस अधिसूचना के उपाबद्ध 3 के अनुसार विनियमित किए जाएंगे ।

(1) औद्योगिक इकाइयां :

(क) इस अधिसूचना के राजपत्र में प्रकाशन पर या उसके पश्चात्, प्रदूषण फैलाने वाले उद्योगों को, इको सेन्सिटिव जोन के भीतर स्थापित किया जाना अनुज्ञात नहीं किया जाएगा ।

(ख) किसी भी गैर प्रदूषणकारी, गैर खतरनाक, छोटे पैमाने पर या सेवा उद्योग, कृषि, फूलों की खेती, बागवानी या कृषि आधारित उद्योग स्वदेशी माल से जो कि इको-सेन्सिटिव जोन से हो और पर्यावरण पर किसी प्रकार का प्रतिकूल प्रभाव नही डालते हो, और इस प्रकार के उद्योगों को इको-सेन्सिटिव जोन में अनुमति दी जा सकेगी ।

(ग) लकड़ी पर आधारित किसी भी नए उद्योग की स्थापना को इको सेन्सिटिव जोन की सीमाओं में अनुमति नहीं दी जाएगी ।

(2) उत्खनन और खनन:

(क) इको सेन्सिटिव जोन में स्थानीय निवासियों की वास्तविक घरेलू आवश्यकताओं के सिवाय किसी प्रकार के खनन कार्य को अनुज्ञात नहीं किया जाएगा ।

(ख) इको सेन्सिटिव जोन में किसी क्रशिंग क्रियाकलाप को अनुज्ञात नहीं किया जाएगा ।

(3) निर्माण क्रियाकलाप :

दलमा वन्यजीव अभयारण्य की सीमा से तीन सौ मीटर की दूरी के भीतर किसी प्रकार के नए निर्माण को अनुज्ञात नहीं किया जाएगा ।

(4) पेड़ :

पेड़ वन भूमि के लिए राज्य सरकार तथा सरकारी, राजस्व और निजी भूमि के लिए संबंधित जिला कलेक्टर को राज्य सरकार द्वारा अधिकथित रीति के अनुसार पूर्व अनुमति के लिए देने का अधिकार है, वन, सरकारी, राजस्व अथवा निजी भूमि पर से पेड़ों की कटाई नहीं होगी ।

(5) पर्यटन :

पर्यटन गतिविधियों को पर्यटन मास्टर प्लान के अनुसार अनुज्ञात किया जाएगा, जिसमें कि इको टुरिज्म, इको एजुकेशन और इको डेवलपमेंट पर ज्यादा जोर हो, उसे राज्य सरकार के पर्यटन विभाग द्वारा पर्यावरण और वन मंत्रालय के परामर्श से तैयार किया जाने वाला, जो जोनल मास्टर प्लान का भाग भी होगा ।

(6) प्राकृतिक विरासत स्थल :

(क) इको सेन्सिटिव जोन में बहुमूल्य प्राकृतिक विरासत स्थलों की पहचान की जाएगी विशेष रूप से रॉक संरचनाएं, झरने, पूल, स्प्रिंग्स, घाटियों, पेड़ों, गुफाएं, स्थल, सैर, सवारी आदि और उनके संरक्षण के लिए योजना प्राकृतिक सेटिंग को जोनल मास्टर प्लान में सम्मिलित किया जाएगा ।

(ख) विरासत स्थलों के आसपास विकास या निर्माण क्रियाकलाप प्राकृतिक और मानव निर्मित विरासत, पर्यावरण और वन मंत्रालय में केन्द्रीय सरकार द्वारा तैयार की साइटों के संरक्षण के लिए मॉडल विनियम के अनुसार विनियमित किया जाएगा । ये योजनाएं जोनल मास्टर प्लान और उप-जोनल मास्टर प्लान का हिस्सा हैं।

(7) मानव निर्मित विरासत स्थल :

(क) इको-सेन्सिटिव जोन में भवन संरचनाएं, कलाकृतियां क्षेत्र और ऐतिहासिक, वास्तुकला, कलात्मक और सांस्कृतिक महत्व को पहचान कर उनके संरक्षण के लिए योजनाएं बनाई जायेगी, विशिष्टतया उनके अंदरूनी विशेष रूप से अपने बाहरी जहां भी उचित वहां पर क्षेत्रीय और उप-जोनल मास्टर प्लान में सम्मिलित किया जाएगा ।

(ख) विरासत स्थलों पर या उसके आसपास विकास या निर्माण क्रियाकलापों का उप पैरा (6) के खंड (ख) में निर्दिष्ट, प्राकृतिक और मानव निर्मित विरासत स्थलों के लिए मॉडल विनियम के अनुसार विनियमित किया जाएगा ।

(8) भूजल :

(क) भूमि के अधिभोगी को, खेती और घरेलू उपयोग के लिए भू-जल को निकालने के लिए अनुज्ञात किया जाएगा ।

(ख) औद्योगिक, वाणिज्यिक उपयोग हेतु भू-जल निकालने के लिए राज्य भू-जल बोर्ड और निगरानी समिति से पूर्व लिखित अनुमति लेनी होगी जिसके अंतर्गत ऐसी मात्रा भी है जो उसमें से निकाली जा सकती है ।

(ग) भू-जल की कोई बिक्री पैरा 4 के अधीन गठित निगरानी समिति के पूर्व अनुमोदन के सिवाय नहीं की जाएगी ।

(घ) अभयारण्य और वन क्षेत्रों से भिन्न इको सेन्सिटिव जोन के भीतर विद्यमान सुविधाओं से जल के संरक्षण और उसका वितरण वन (संरक्षण) अधिनियम, 1980 (1980 का 69) के उपबंधों के अनुसार विनियमित किया जाएगा ।

(ड.) जल के संदूषण या प्रदूषण को जिसके अंतर्गत गतिविधियों से संदूषण या प्रदूषण भी है, रोकने के लिए समुचित उपाय किए जाएंगे ।

(9) पहाड़ी ढलानों का संरक्षण :

(क) जोनल मास्टर प्लान पहाड़ी ढलानों पर ऐसे क्षेत्रों को उपदर्शित करेगा, जिन पर किसी तरह के निर्माण की अनुमति नहीं दी जाएगी ।

(ख) खड़ी पहाड़ी ढलानों या उच्च मात्रा में कटाव वाले विद्यमान ढलानों पर किसी तरह के निर्माण की अनुमति नहीं दी जाएगी ।

(10) सड़क :

इको सेन्सिटिव जोन में विद्यमान सड़कों को चौड़ा करना और मजबूत बनाना तथा नई सड़कों का निर्माण अनुज्ञात किया जा सकेगा ।

(11) प्लास्टिक का उपयोग :

कोई भी व्यक्ति इको सेन्सिटिव जोन में प्लास्टिक बैग उपयोग नहीं करेगा या प्लास्टिक की वस्तुओं का व्ययन नहीं प्रतिषिद् होगा ।

(12) ध्वनि प्रदूषण :

राज्य सरकार के पर्यावरण विभाग या वन विभाग को इको सेन्सिटिव जोन में ध्वनि-नियंत्रण के लिए दिशानिर्देश और विनियम बनाने और जारी करने का प्राधिकार होगा ।

(13) बहिस्रावों का निस्तारण :

इको-सेंसिटिव जोन के भीतर किसी जल निकाय या भूमि में अनुपचारित या औद्योगिक बहिस्राव का निस्तारण किए जाने की अनुमति नहीं दी जाएगी और अवचारित अपशिष्ट जल (प्रदूषण निवारण और नियंत्रण) अधिनियम, 1974 के उपबंधों के अनुरूप होगा।

(14) ठोस अपशिष्ट :

(क) निष्कासन को इको- सेंसिटिव जोन में ठोस अपशिष्ट व्ययन नहीं किया जाएगा; परन्तु निगरानी समिति केन्द्रीय सरकार के पर्यावरण और वन मंत्रालय की समय-समय पर यथासंशोधित अधिसूचना सं. का.आ. 908 (अ), तारीख 25 सितम्बर, 2000 द्वारा अधिसूचित नगर पालिका ठोस अपशिष्ट (प्रबंधन और हथालन) नियम, 2000 के उपबंधों के अनुसार ऐसे ठोस अपशिष्टों के व्ययन के लिए स्थल की पहचान करेगी।

(ख) (i) स्थानीय प्राधिकारी बाइओडिग्रेडबल और गैर बाइओडिग्रेड्डबल घटकों में ठोस अपशिष्टों के पृथक्करण के लिए योजनाएं तैयार करेंगे ।

(ii) बाइओडिग्रेडबल सामग्री का अधिमानी रूप से कम्पोस्टिंग और वर्मी कल्चर के माध्यम से पुनःचक्रण किया जायेगा।

(iii) अकार्बनिक सामग्री को इको सेंसिटिव जोन के बाहर पहचान किए गए स्थल पर्यावरणीय रूप से स्वीकार्य रीति में व्ययनित किया जा सकेगा; और

(iv) इको सेंसिटिव जोन में ठोस अपशिष्टों को जलाने या जलाए जाने की अनुमति नहीं दी जाएगी ।

(15) प्राकृतिक झरने:

सभी झरनों के जलग्रहण क्षेत्रों की पहचान की जाएगी तथा सूख चुके झरनों को उनके प्राकृतिक रूप में संरक्षण और पुनर्जीवित करने की योजना को जोनल मास्टर प्लान में सम्मिलित किया जाएगा तथा राज्य सरकार इन क्षेत्रों पर या उनके आसपास क्रियाकलाप को प्रतिबद्ध करने के लिए मार्गदर्शक सिद्धांत जारी करेंगी ।

4. **निगरानी समिति** (1) केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उपधारा (3) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, इस अधिसूचना के अनुपालन की निगरानी के लिए दलमा इको-सेंसिटिव जोन निगरानी समिति नामक एक समिति का गठन करती हैं;

(2) उप पैरा (1) में निर्दिष्ट निगरानी समिति निम्नलिखित सदस्यों से मिलकर बनेगी; अर्थात् :-

(क) आयुक्त, कोल्हान राजस्व प्रभाग अध्यक्ष;

(ख) पर्यावरण और वन मंत्रालय, भारत सरकार का एक प्रतिनिधि - सदस्य;

(ग) जल (प्रदूषण निवारण और नियंत्रण) अधिनियम, 1974 (1974 का 16) की धारा 3 की उप धारा के अधीन गठित केन्द्रीय प्रदूषण नियंत्रण बोर्ड का एक प्रतिनिधि - सदस्य;

(घ) वन और पर्यावरण विभाग, झारखंड सरकार का एक प्रतिनिधि - सदस्य;

(ड.) खनन विभाग, झारखंड सरकार का एक प्रतिनिधि - सदस्य;

(च) उद्योग विभाग, झारखंड सरकार का एक प्रतिनिधि - सदस्य;

(छ) राजस्व विभाग, झारखंड सरकार का एक प्रतिनिधि - सदस्य;

(ज) सिंचाई विभाग, झारखंड सरकार का एक प्रतिनिधि - सदस्य;

(झ) लोक निर्माण विभाग, झारखंड सरकार का एक प्रतिनिधि - सदस्य;

(ञ) पर्यावरण के क्षेत्र जिसके अंतर्गत (विरासत संरक्षण भी है में काम कर रहे गैर-सरकारी संगठन का एक प्रतिनिधि) जिसे पर्यावरण और वन मंत्रालय, भारत सरकार द्वारा नामनिर्दिष्ट किया जाएगा - सदस्य;

(ट) क्षेत्रीय अधिकारी, झारखंड राज्य प्रदूषण नियंत्रण बोर्ड, रांची - सदस्य;

(ठ) सीनियर टाउन प्लानर, झारखंड सरकार - सदस्य;

(ड) पारिस्थितिकी और पर्यावरण के क्षेत्र का एक विशेषज्ञ, जिसे पर्यावरण और वन मंत्रालय, भारत सरकार द्वारा नामनिर्दिष्ट किया जाएगा - सदस्य

(ढ) प्रभागीय वन अधिकारी, दलमा वन्यजीव अभयारण्य का भारसाधक - संयोजक

(3) निगरानी समिति की शक्तियों और कृत्य और इस अधिसूचना के उपबंधों के अनुपालन और निगरानी तक निर्बन्धित होंगे ।

(4) ऐसे क्रियाकलापों की दशा में, जिनके भारत के राजपत्र, असाधारण, भाग 2, खंड 3, उपखंड (ii) में प्रकाशित भारत सरकार के पर्यावरण और वन मंत्रालय की अधिसूचना सं. का.आ. 1533, तारीख 14 सितंबर, 2006 के उपबंधों के अधीन पूर्व अनुमति अपेक्षित है। निगरानी समिति उक्त अधिसूचना के उपबंधों के अधीन ऐसे मामलों को पूर्व अनापत्तियों के लिए भारत सरकार के पर्यावरण और वन मंत्रालय को निर्दिष्ट करेगी।

(5) निगरानी समिति संबंधित विभागों या संगठनों के विशेषज्ञों और प्रतिनिधियों को, मुद्दे-दर-मुद्दे आधारित अपेक्षाओं के आधार पर उनके विचार-विमर्शों पर निर्भर करते हुए सहायता के लिए आमंत्रित कर सकेगी।

(6) निगरानी समिति का अध्यक्ष या संयोजक किसी ऐसे व्यक्ति के विरूद्ध जो इस अधिसूचना के उपबंधों का उल्लंघन करता है, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 19 के अधीन शिकायतें फाइल करने के लिए सक्षम होगा।

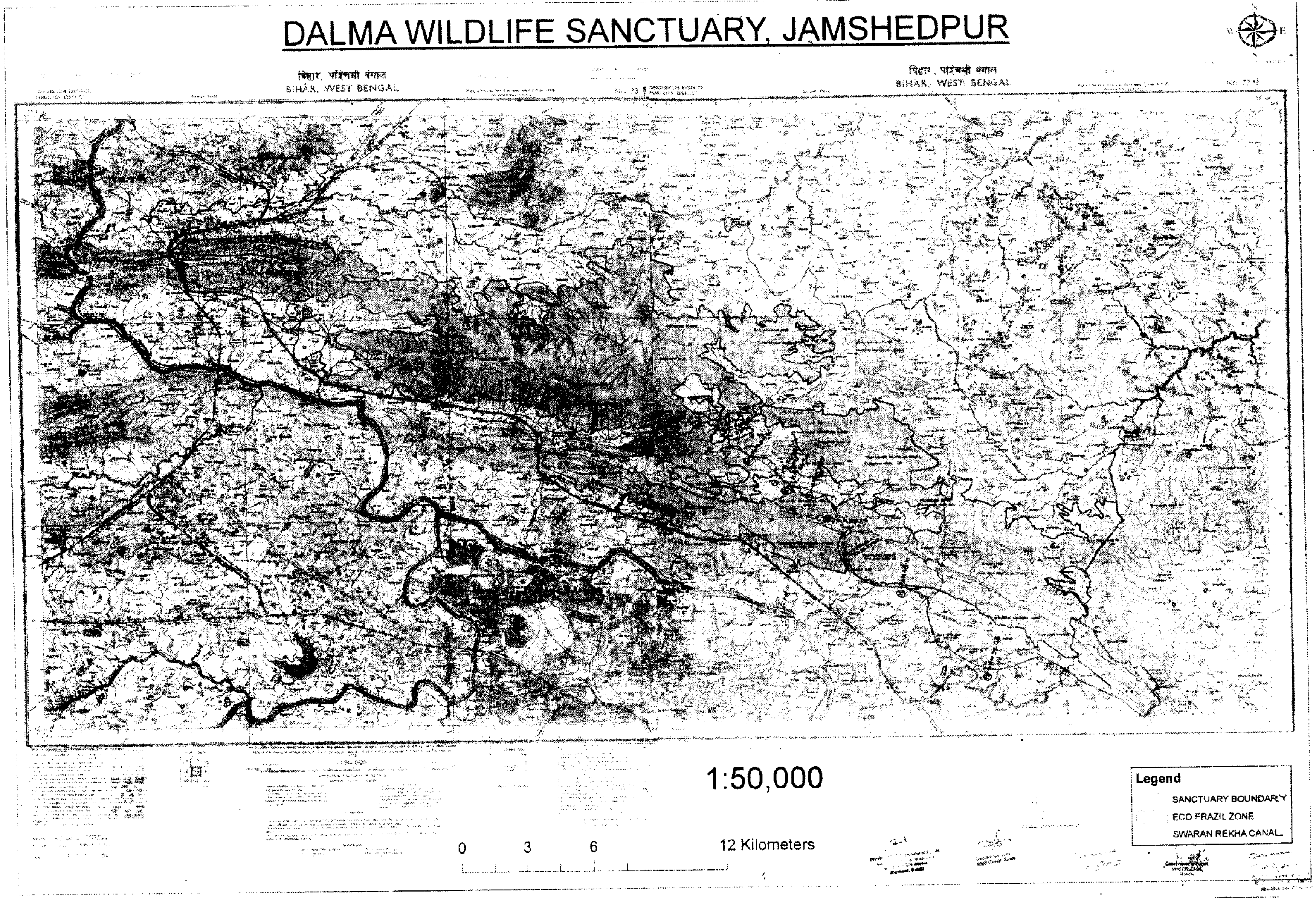
(7) निगरानी समिति प्रत्येक वर्ष 31 मार्च तक अपने क्रियाकलापों को बाद्धत की गई कार्रवाई संबंधी वार्षिक रिपोर्ट केन्द्रीय सरकार के पर्यावरण और वन मंत्रालय को प्रस्तुत करेगी।

(8) केन्द्रीय सरकार का पर्यावरण और वन मंत्रालय, समय-समय पर निगरानी समिति को ऐसे निर्देश देगी, जो वह निगरानी समिति के कृत्यों के प्रभावी निर्वहन के लिए आवश्यक समझे।

उपाबद्ध 1

(अनुच्छेद 1(3) देखें)

दलमा इको सेन्सिटिव का मैप



उपाबद्ध 2

[अनुच्छेद 1(3)देखें]

दलमा इको सेन्सिटिव क्षेत्र में आने वाले गांवों की सूची

भाग I-अंत: क्षेत्र स्थित गांव

क्र.सं.	गांव का नाम	प्रशासनिक ब्लॉक	थाना सं.	गांव का क्षेत्रफल (हे.में)	वन क्षेत्रफल (हे.में)	घरों की संख्या	जनसंख्या
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
1	बोंटा	पटमदा	119/14	1371.32	798.20	249	1286
2	कुटिमाकुली	पटमदा	120/15	180.62	65.13	40	232
3	भादुडीह	पटमदा	121/16	205.69	54.97	21	136
4	सालदोहा	पटमदा	122/17	196.29	87.12	19	118
5	अलुदबनी	पटमदा	123/18	320.88	232.37	108	504
6	पातीपानी	पटमदा	124/19	425.68	366.28	56	246
7	मिरजाडीह	पटमदा	137/20	577.70	315.80	205	991
8	गेरुवा	पटमदा	138/21	484.31	350.29	129	561
9	ब्राजपुर	पटमदा	139/22	155.91	76.23	24	115
10	पुनसा	पटमदा	140/23	302.71	138.45	116	604
11	नुतनडीह	पटमदा	141/24	808.44	437.87	215	1014
12	बुटालुका	पटमदा	142/25	544.31	394.32	104	527
13	अमडाफारी	पटमदा	143/155	368.56	249.33	67	284
14	अपो	पटमदा	144/154	859.59	428.66	219	1086
15	सारी	पटमदा	145/26	774.78	475.68	218	1114
16	लायलाम	पटमदा	146/27	1057.63	550.97	273	1510
17	पागडा	पटमदा	164/45	349.92	170.23	174	883
18	कुमारी	पटमदा	166/47	286.56	152.72	132	596
19	चिमटी	पटमदा	167/48	336.55	226.97	104	459
20	कुकरू	पटमदा	400/156	248.52	120.91	86	440
21	घोराबांडा	पटमदा	401/157	617.99	331.19	113	565
22	जामडीह	पटमदा	402/158	615.45	509.22	130	708
23	झुंझका	पटमदा	405/162	1183.49	751.07	252	1219
24.	खोकोरो	पटमदा	524/10	914.55	766.36	98	450
25	बाघरा	पटमदा	117/12	290.51	54.97	223	1204
26	कोयानी	पटमदा	118/13	947.56	664.74	443	2546
27	गोबुरघुसी	पटमदा	147/28	1042.51	683.92	291	1361
28	कुंडरूकोचा	पटमदा	148/29	150.17	35.52	45	195
29	बामनी	पटमदा	149/30	534.80	166.70	213	1019
30	गागीबुरू	पटमदा	154/35	225.02	10.15	130	690
31	बेलडीह	पटमदा	161/42	947.75	281.51	359	1865
32	बुरीडीह	पटमदा	162/92	73.00	65.14	2	22
33	धुसरा	पटमदा	163/44	430.83	181.90	186	920
34	रापचा	पटमदा	165/46	222.16	82.14	81	430
35	अंधारझोर	पटमदा	168/49	772.66	346.79	296	1701

1161 GI/2012—2

36	डैंगडुंग	पटमदा	169/50	755.01	353.68	226	1222
37	धोबनी	पटमदा	170/51	572.70	325.06	129	801
38	तुंगबुरू	पटमदा	404/160	287.94	33.49	119	600
39	जोरिसा	पटमदा	406/161	450.57	175.44	118	515
40	डांगरडीह	पटमदा	523/09	247.76	72.63	143	685
41	काईरा	पटमदा	525/11	1170.59	723.11	203	1062
42	सोमाडीह	पटमदा	526/06	290.45	30.60	131	665
43	बाचकामकोचा	नीमडीह	254	199.85	93.85	81	426
44	तानकोचा	नीमडीह	274	341.00	212.77	78	393
45	उगडीह	नीमडीह	243	72.84	14.85	168	776
46	बमडुंगरी	नीमडीह	244	92.40	13.81	311	1426
47	तेंगाडीह	नीमडीह	275	878.16	386.38	252	1149
48	झरीडीह	नीमडीह	276	323.81	17.23	42	217
49	तेतला	नीमडीह	278	323.81	114.63	271	1024
50	लुपुंगडीह	नीमडीह	279	342.21	55.44	403	1877
51	पिटकी	नीमडीह	280	189.11	33.83	152	768
52	चेलेमा	नीमडीह	310	764.81	210.59	569	2686
53	बंधडीह	नीमडीह	312	863.78	586.08	31	159
54	दहुबेरा	नीमडीह	314	258.69	72.70	110	499
55	मकुलाकोचा	चांडिल	Ch268	344.35	238.28	70	347
56	कादमडीह	चांडिल	Ch247	72.30	14.25	101	544
57	शहरबेरा	चांडिल	Ch252	190.83	23.53	251	446
58	सिकली	चांडिल	Ch253	80.84	37.53	50	249
59	बरलखा	चांडिल	Ch255	179.75	30.79	73	391
60	पाटा	चांडिल	Ch256	350.65	129.88	242	1241
61	चिल्गो	चांडिल	Ch265	216.99	56.94	341	1788
62	चकुलिया	चांडिल	Ch266	186.61	48.80	135	657
63	शरहारबेरा 2	चांडिल	Ch267	531.68	312.02	253	1253
64	तुलीन	चांडिल	Ch269	264.12	151.81	30	135
65	कटझोर	चांडिल	Ch270	446.85	153.03	275	1373
66	हम्सदा	चांडिल	Ch 271	423.83	213.39	143	701
68	हुमीद	चांडिल	Ch273	95.41	23.70	209	923
69	कादमझोर	चांडिल	Ch311	479.12	378.42	62	250
70	आसनबानी	चांडिल	Ch325	1532.27	780.09	275	1467
71	रामगढ़	चांडिल	Ch326	696.38	373.99	153	702
72	कांदरबेड़ा	चांडिल	Ch327	662.05	315.00	256	1223
73	शुक्लाहरा	गोलमुरी	Gh 1130	482.75	208.27	131	650
74	डालापानी	गोलमुरी	Gh 1133	477.79	284.24	68	378
75	झनतीपहारी	गोलमुरी	GhII34	98.91	98.86	24	131
76	कुडलुंग	गोलमुरी	Gh 1136	321.15	142.04	105	569
77	बेको	गोलमुरी	Gh 1137	518.64	185.08	231	1070
78	कालाझोर	गोलमुरी	GhII38	399.38	164.76	147	708
79	छोटोबंकी	गोलमुरी	Gh 1140	422.04	185.65	158	759

80	पलासबनी	जमशेदपुर	Gh 1141	938.26	318.93	'334	2006
81	भेलाईपाहरी	जमशेदपुर	GhII46	567.96	236.07	243	1287
82	देवघर	जमशेदपुर	GhII47	506.21	181.86	271	1453
83	बालीगुमा	जमशेदपुर	GhII50	216.36	140.12	1958	8898
84	पारडीह	जमशेदपुर	Gh 1641	324.65	137.26	5878	29388
85	डिमना	जमशेदपुर	Gh 1643	450.75	60.94	6004	29974
			कुल	**39858.22**	**38585.1**	**40336**	**198974**

भाग ।।- संरक्षित क्षेत्र की सीमा के बाहर स्थित गांव

क्र.सं.	गांव का नाम	प्रशासनिक ब्लॉक	थाना सं.	गांव का क्षेत्रफल (हे.में)	वन क्षेत्रफल (हे.में)	घरों की संख्या	जनसंख्या
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
1	बघरा	पटमदा	117/12	290.51	54.97	223	1204
2	डंगडुंग	पटमदा	169/50	755.01	353.68	226	1222
3	धोबनी	पटमदा	170/51	572.70	325.06	129	801
4	डांगरडीह	पटमदा	523/09	247.76	72.63	143	685
5	बारूडीह	पटमदा	-	248.00	91.60	120	628
6	बारूबेड़ा	पटमदा	-	131.00	29.14	101	510
7	बनकुचा	पटमदा	-	774.00	70.24	400	1993
8	लोआडीह	पटमदा	-	192.00	30.73	162	856
9	पहाड़पुर	पटमदा	-	355.00	55.02	198	1186
10	राहेरडीह	पटमदा	-	123.00	4.05	103	503
11	चामडीह	पटमदा	-	142.00	5.37	87	493
12	राखडीह	पटमदा	-	171.00	61.62	78	397
13	रूप्शाम	पटमदा	-	249.00	15.98	159	874
14	मुचीडीह	पटमदा	-	178.00	18.31	127	671
15	चामपीर	पटमदा	-	71.00	20.36	44	237
16	जीलिंगडुंगरी	पटमदा	-	55.00	21.86	30	148
17	जावा	पटमदा	-	204.00	76.39	109	478
18	लेकरो	पटमदा	-	210.00	19.81	67	352
19	खेरवा	पटमदा	-	816.00	336.26	373	1942
20	गोरडीह	पटमदा	-	164.00	48.63	167	917
21	झारबनी	पटमदा	-	93.00	1205.00	69	339
22	नाइंगजुरी	पटमदा	-	113.00	13.15	46	217
23	सिशदा	पटमदा	-	252.00	72.85	175	403
24	सरजुमली	पटमदा	-	89.00	11.23	37	193
25	लच्छीपुर	पटमदा	-	260.00	8.34	217	1016
26.	बनटोरया	पटमदा	-	39.00	8.12	151	709
27	बांसगढ़	पटमदा	-	262.00	0.47	149	725
28	पोकलाबेड़ा	पटमदा	-	373.00	19.53	278	1388
29	पटमदा	पटमदा	-	398.00	172.98	376	2187
30	आमझोर	पटमदा	-	397.78	-	-	128
31	सुंदरपुर	पटमदा	-	380.42	-	-	68
32	बनडीह	पटमदा	-	90.41	-	-	107
33	मुरूगडीह	पटमदा		325.00	50.99	176	1020

34	बरहाडीह	गोलमुरी-सह-जुगसालिया	-	197.20	318.17	80	106
35	पारसडुंगरी	गोलमुरी-सह-जुगसालिया	-	246.15	264.72	100	38
36	उगडीह	नीमडीह	-	71.00	3.70	168	776
37	जनता	नीमडीह	-	250.00	9.87	226	1101
38	कामाडुला	नीमडीह	-	49.00	8.80	39	206
39	बागरी	नीमडीह	-	205.00	10.57	134	732
40	बुरुडीह	नीमडीह	-	174.00	82.26	55	281
41	अतासीमल	नीमडीह	-	64.00	7.13	32	171
42	मुरूगडीह	नीमडीह	-	325.00	50.99	176	1020
43	रूपाडीह	नीमडीह	-	59.00	9.99	38	198
44	किशुनडीह	नीमडीह	-	168.00	5.65	120	637
45	पाथरडीह	नीमडीह	-	88.00	6.98	91	424
46	फायरांगा	नीमडीह	-	86.00	4.11	111	489
47	बांकडा	नीमडीह	-	214.68	-	-	73
48	सिंगाती	चांडिल		190.00	45.00	227	1148
49	काशीडीह	चांडिल	-	210.00	47.00	102	552
50	खुचीडीह	चांडिल	-	562.00	225.32	234	1197
51	करनीडीह	चांडिल	-	259.00	20.00	247	1305
कुल				**12439.62**	**4394.63**	**6800**	**35051**

उपाबद्ध 3

[अनुच्छेद 3 देखें]

दलमा वन्यजीव अभयारण्य के आसपास इको सेन्सिटिव क्षेत्र में प्रतिषिद्ध, विनियमित अथवा अनुज्ञात किए जाने वाले कार्यकलाप

क्र.सं.	कार्यकलाप	प्रतिषिद्ध	विनियमित	अनुज्ञात
(1)	(2)	(3)	(4)	(5)
1.	वाणिज्यिक खनन	हां		
2.	वृक्षों की कटाई		हां	
3.	आरा मशीनों की स्थापना	हां		
4.	प्रदूषण के कारक उद्योगों की स्थापना (जल, वायु, मिट्टी, शोर, आदि)	हां		
5.	होटल और रिसॉर्ट की स्थापना		हां	
6.	जलावन लकड़ी के वाणिज्यिक उपयोग	हां		

7.	कृषि प्रणालियों के तीव्र परिवर्तन		हां	
8.	भूमिगत जल संचयन वाणिज्यिक जल संसाधन		हां	
9.	प्रमुख जल विद्युत परियोजनाओं की स्थापना	हां		
10.	बिजली के तारों की स्थापना		हां	
11.	स्थानीय समुदायों द्वारा चल रही कृषि और बागवानी प्रथा			हां
12.	वर्षा जल संचयन			हां
13.	होटल और लॉज परिसर में बाड़ लगाना		हां	
14.	जैविक खेती			हां
15.	दुकानदार द्वारा पॉलीथीन बैग का प्रयोग		हां	
16.	अक्षय ऊर्जा स्रोत का उपयोग			हां
17.	सड़कों को चौड़ा करना		हां	
18.	रात में वाहनों का यातायात		हां	
19.	विदेशी प्रजातियों का परिचय		हां	
20.	किसी भी खतरनाक पदार्थों का उपयोग या उत्पादन	हां		
21.	पर्यटन से संबंधित कार्यकलाप जैसे कि नेशनल पार्क से ऊपर एयरक्राफ्ट और गर्म हवा के गुब्बारे की उड़ान	हां		
22.	पहाड़ी ढ़लानों और नदी के किनारों की सुरक्षा		हां	
23.	प्राकृतिक जल निकायों या स्थलीय क्षेत्र में अपशिष्ट और ठोस अपशिष्ट का विसर्जन	हां		
24.	हवा और वाहनों से होने वाले प्रदूषण		हां	
25.	साइन बोर्ड और होर्डिंग		हां	
26.	सभी कार्यकलापों हेतु हरित प्रौद्योगिकी को अपनाना			हां

[फा. सं. झारखंड/1/2011-ईएसजेड]

डॉ. जी. वी. सुब्रह्मणयम, वैज्ञानिक 'जी'

MINISTRY OF ENVIRONMENT AND FORESTS

NOTIFICATION

New Delhi, the 29th March, 2012

S.O. 680(E).—Whereas, the Dalma Wildlife Sanctuary, Jamshedpur lies between Latitudes 22° 46' 30" and 22° 57' N and Longitudes 86° 3' 15" and 86° 26' 30" E in the East Singhbhum and Sariakela-Kharsawan districts of Jharkhand and extends over an area of 193.5077 square kilometers;

AND WHEREAS, the Asian Elephant is the species of vital importance in Dalma Wildlife Sanctuary, besides, some of the most endangered species like Ratel, Wild Dog, Mouse Deer, Indian Giant Squirrel, Python, Pangolin, Serpent Eagle, etc., are also found in this Sanctuary;

AND WHEREAS, the forests of this Sanctuary intercept rainfall and help recharge ground water aquifer and protect rivers and streams against siltation by minimizing soil erosion and the Sanctuary has a well knit network of 159 streams spreading throughout the Sanctuary, out of which 82 are perennial or semi perennial and the rest 77 streams are of seasonal nature. Subarnarekha River, Subarnarekha Canal and Dimna Lake are fed by these streams;

AND WHEREAS, it is necessary to conserve and protect the area around the protected area of Dalma Wildlife Sanctuary as Eco-sensitive Zone from ecological and environmental point of view;

AND WHEREAS, a draft notification under sub-section (1) read with clause (v) and clause (xiv) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) was published in the Gazette of India, Extraordinary, vide notification of the Government of India in the Ministry of Environment and Forests number S.O. 691(E), dated the 5th April, 2011, as required under sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, inviting objections and suggestions from all persons likely to be affected thereby within a period of sixty days from the date on which copies of the Gazette containing the said notification were made available to the public;

AND WHEREAS, copies of the Gazette containing the said notification were made available to the public on the 5th April, 2011;

AND WHEREAS, all objections and suggestions received in response to the draft notification have been duly considered by the Central Government;

NOW, THEREFORE, in exercise of the powers conferred by sub-section (1) read with clause (v) and clause (xiv) of sub – section (2) of section 3 of the Environment

(Protection) Act, 1986 (29 of 1986) and sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby notifies the area up to five kilometers from the boundary of the protected area of the Dalma Wildlife Sanctuary enclosed within the boundary described below in the State of Jharkhand as the Eco-sensitive Zone (herein after called as the Eco-sensitive Zone).

1. Boundaries of Dalma Wildlife Sanctuary Eco-sensitive Zone. – (1) Dalma Wildlife Sanctuary is bounded by the forests of Dhalbhum and Saraikela Forest Division of Jharkhand and Kansabati Forest Division of West Bengal, Jamshedpur township and Chandil sub divisional town are merely 0 -5 kilometers from the boundary of Dalma Wildlife Sanctuary.

(2)The said Eco-sensitive Zone covers an area of 522.98 square kilometer in Jharkhand, consisting of the followings, namely:-

(i) enclave villages:

Total number of villages - 85

Area to be included in the Eco-sensitive zone:

Non-forest area - 200.28 square kilometers

Forest area- 198.30 square kilometers

Total- = 398.58 square kilometers;

(ii) villages situated outside the boundary of Protected Area:

The Total number of villages - 51

Area to be included in the Eco-sensitive zone:

Non-forest area - 80.45 square kilometers

Forest area - 43.95 square kilometers

Total = 124.40 square kilometers;

(iii) development blocks:

Patamda, Jamshedpur and Golmuri blocks of East Singhbhum district and Chandil and Nimdih blocks of Saraiakela- Kharsawan district;

(iv) District wise area:

Name of District	**Area of eco-sensitive zone**
East Singhbhum	377.89 square kilometers
Saraikela- Kharsawan	145.09 square kilometers
Total	**522.98 square kilometers**

(3) The map of the Eco-sensitive Zone is appended to this notification as **Annexure 1** and the list of the villages falling within the Dalma Eco-sensitive Zone is annexed as **Annexure 2.**

2. Zonal Master Plan for the Dalma Eco-sensitive Zone. – (1) A Zonal Master Plan for the Dalma Eco-sensitive Zone shall be prepared by the State Government, in such manner as are specified under the Wild Life (Protection) Act, 1972 (53 of 1972), the law relating to town and country planning for the time being in force in the State, the divisional

working plans and the guidelines issued by Central Government, within a period of one year from the date of this notification and approved by the Central Government in the Ministry of Environment and Forests.

(2) The Zonal Master Plan shall be prepared in consultation with all concerned State Departments like Department of Environment and Forests, Urban Development, Tourism, Municipal, Revenue and the Jharkhand State Pollution Control Board with a view to include various aspects of the environment and ecology.

(3) The Zonal Master Plan shall provide for restoration of denuded areas, conservation of existing water bodies, management of catchment areas, watershed management, groundwater management, soil and moisture conservation, needs of local community and such other aspects of the ecology and environment that need attention.

(4) The Zonal Master Plan shall demarcate all the existing worshipping places, village settlements, types and kinds of forests, agricultural areas, fertile lands, green areas, horticultural areas, orchards, lakes and other water bodies.

(5) No change of land use from green uses such as tea gardens, horticulture areas, agriculture parks, etc., to non green uses shall be permitted, provided that with a view to meet the residential needs of the local residents and the natural growth of the local populations existing on the date of this notification, the conversion of agricultural land for personal residential purposes may be allowed, subject to the restriction that no concrete construction shall be allowed within 300 meters from the boundary of the Dalma Wildlife Sanctuary.

(6) Pending the preparation of the Zonal Master Plan for Eco-sensitive Zone and approval thereof by the Central Government, all new activities (specified in Annexure 3) shall be allowed only after the proposals are scrutinised and approved by the Monitoring Committee referred to in paragraph 4.

(7) There shall be no consequential reduction in forest area, green area and agricultural area and the unused or unproductive agricultural areas may be converted into forest areas.

(8) The Zonal Master Plan shall be a reference document for the Monitoring Committee of the Eco-sensitive Zone for any decision to be taken by them including consideration for relaxation.

(9) The Central Government and the State Government may specify other measures, if it considers necessary, in giving effect to the provisions of this notification.

3. Prohibited, regulated and permitted activities in Eco-sensitive Zone.- Subject to the provisions of this paragraph, the activities in the Eco-sensitive Zone shall be regulated in accordance with Annexure 3 to this notification.

(1) Industrial Units:

(a) On or after the publication of this notification in the Official Gazette, no new polluting industries shall be allowed to be setup within the Eco-sensitive Zone;

(b) any non-polluting, non-hazardous, small-scale and service industry, agriculture, floriculture, horticulture or agro-based industry producing products from indigenous goods from the Eco-sensitive Zone, and which do not cause any adverse impact on environment, may be permitted in the Eco-sensitive Zone;

(c) no establishment of new wood based industry shall be permitted within the limits of Eco-sensitive Zone.

(2) Quarrying and Mining:

(a) No mining activity except for bona-fide domestic use of the local residents shall be allowed within the of Eco- sensitive Zone.

(b) No crushing activity shall be allowed within the Eco-sensitive Zone.

(3) Construction Activities:

No new construction of any kind shall be allowed in the area falling within a distance of three hundred meters from the boundary of the Dalma Wildlife Sanctuary.

(4) Trees:

There shall be no felling of trees either on forest, Government,,revenue or private lands, without the prior permission of the State Government in case of forest land, and the respective District Collector in case of Government, revenue and private land, granted in such manner as may be laid down by the State Government.

(5) Tourism:

Tourism activities shall be allowed in accordance with the Tourism Master Plan, with emphasis on eco-tourism, eco-education and eco-development, to be prepared by the Department of Tourism of the State Government in consultation with the Department of Environment and Forests which shall also form a part of the Zonal Master Plan.

(6) Natural Heritage Sites:

(a) The sites of valuable natural heritage in the Eco-sensitive Zone shall be identified, particularly rock formations, waterfalls, pools, springs, gorges, groves, caves, points, walks, rides, etc., and plans for their conservation in their natural setting shall be incorporated in the Zonal Master Plan.

(b) The development or construction activities at or around the heritage sites shall be regulated in accordance with the Model Regulations for Conservation of Natural and Man-made Heritage Sites formulated by the Central Government in the Ministry of Environment and Forests which shall form part of the Zonal Master Plan and Sub-zonal Master Plan.

1161 GI/12-3

(7) **Man-made heritage sites:**

(a) Buildings, structures, artifacts, areas and precincts of historical, architectural, aesthetic, and cultural significance shall be identified in the Eco-sensitive Zone and plans for their conservation, particularly their exteriors including, their interiors wherever deemed appropriate, shall be prepared and incorporated in the Zonal and Sub-zonal Master Plan.

(b) The development or construction activities at or around the heritage sites shall be regulated in accordance with the Model Regulations for Conservation of Natural and Manmade Heritage Sites referred in clause (b) of sub-paragraph (6).

(8) **Ground Water:**

(a) Extraction of ground water for bona-fide agricultural and domestic consumption of the occupier of land shall be allowed.

(b) Extraction of ground water for industrial, commercial use shall require prior written permission, including the amount that can be extracted, from the State Ground Water Board and the Monitoring Committee.

(c) No sale of ground water shall be permitted except with the prior approval of the Monitoring Committee constituted under paragraph 4.

(d) The conservation of water and its distribution, from existing facilities within the Eco-sensitive Zone, other than sanctuary and forest areas, shall be regulated in accordance to the provisions of the Forest (Conservation) Act, 1980 (69 of 1980).

(e) Appropriate steps shall be taken to prevent contamination or pollution of water, including from agriculture activities.

(9) **Protection of Hill Slopes:**

(a) The Zonal Master Plan shall indicate areas on hill slopes where no construction shall be permitted.

(b) No construction on existing steep hill slopes or slopes with a high degree of erosion shall be permitted.

(10) **Road:**

Widening and strengthening of existing roads and construction of new roads may be allowed in the Eco-sensitive Zone.

(11) **Use of Plastics:**

No person shall use plastic carry bags within the Eco-sensitive Zone area and the disposal of plastic articles shall be prohibited.

(12) **Noise pollution:**

The Environment Department or the Forest Department of the State Government shall be the authority to frame and issue guidelines and regulations for the control of noise in the Eco-sensitive Zone.

(13) Discharge of effluents:

No untreated or industrial effluent shall be permitted to be discharged into any water body or land within the Eco-sensitive Zone and the treated effluent shall meet the provisions of the Water (Prevention and Control of Pollution) Act, 1974.

(14) Solid Wastes:

(a) The solid waste shall not be disposed off in the Eco-sensitive Zone:

Provided that the Monitoring Committee shall indentify a site for disposal of such solid wastes in accordance with the provisions of the Municipal Solid Waste (Management and Handling) Rules, 2000 notified by the Central Government in the Ministry of Environment and Forests vide notification number S.O. 908 (E), dated the 25th September, 2000, as amended from time to time;

(b) (i) the local authorities shall prepare plans for the segregation of solid wastes into biodegradable and non-biodegradable components;

(ii) the biodegradable material may be recycled preferably through composting or vermi culture;

(iii) the inorganic material may be disposed in an environmentally acceptable manner at site identified outside the Eco-sensitive Zone; and

(iv) no burning or incineration of solid wastes shall be permitted in the Eco-sensitive Zone.

(15) Natural Springs:

The catchment area of all springs shall be identified and plans for their conservation and rejuvenation of those that have run dry, in their natural setting, shall be incorporated in the Zonal Master Plan and the State Government shall issue guidelines to prohibit the activities at or near these areas.

4. Monitoring Committee (1) In exercise of the powers conferred by sub-section (3) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby constitutes a Committee to be called the Dalma Eco-sensitive Zone Monitoring Committee to monitor the compliance of this notification.

(2) The Monitoring Committee referred to in sub-paragraph (1), shall consist of the following members, namely:-

(a) the Commissioner of Kolhan Revenue Division – Chairman;

(b) a representative of the Ministry of Environment and Forests, Government of India Member;

(c) a representative of the Central Pollution Control Board, constituted under sub-section 1 of section 3 of the Water (Prevention and Control of Pollution) Act, 1974 (16 of 1974) – Member;

(d) a representative of the Department of Forests and Environment, Government of Jharkhand – Member;

(e) a representative of the Department of Mines, Government of Jharkhand – Member;

(f) a representative of the Department of Industries, Government of Jharkhand – Member;

(g) a representative of the Department of Revenue, Government of Jharkhand – Member;

(h) a representative of the Department of Irrigation, Government of Jharkhand – Member;

(i) a representative of the Department of Public Works, Government of Jharkhand – Member;

(j) a representative of Non-governmental Organizations working in the field of environment (including heritage conservation) to be nominated by the Ministry of Environment and Forests, Government of India – Member;

(k) the Regional Officer, Jharkhand State Pollution Control Board, Ranchi – Member;

(l) the Senior Town Planner, Government of Jharkhand– Member;

(m) one expert in the area of ecology and environment to be nominated by the Ministry of Environment and Forests, Government of India – Member;

(n) the Divisional Forest Officer, Incharge of the Dalma Wildlife Sanctuary – Convener.

(3) The powers and functions of the Monitoring Committee shall be restricted to the compliance and monitoring of the provisions of this notification.

(4) In case of activities requiring prior permission, under the provisions of the notification of the Government of India in the Ministry of Environment and Forests number S.O. 1533 (E), dated the 14th September, 2006 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii), the Monitoring Committee shall refer all such matters to the Central Government in the Ministry of Environment and Forests for prior clearances under the provisions of the said notification.

(5) The Monitoring Committee may invite representatives or experts from concerned Departments or associations to assist in its deliberations depending on the requirements on issue to issue basis.

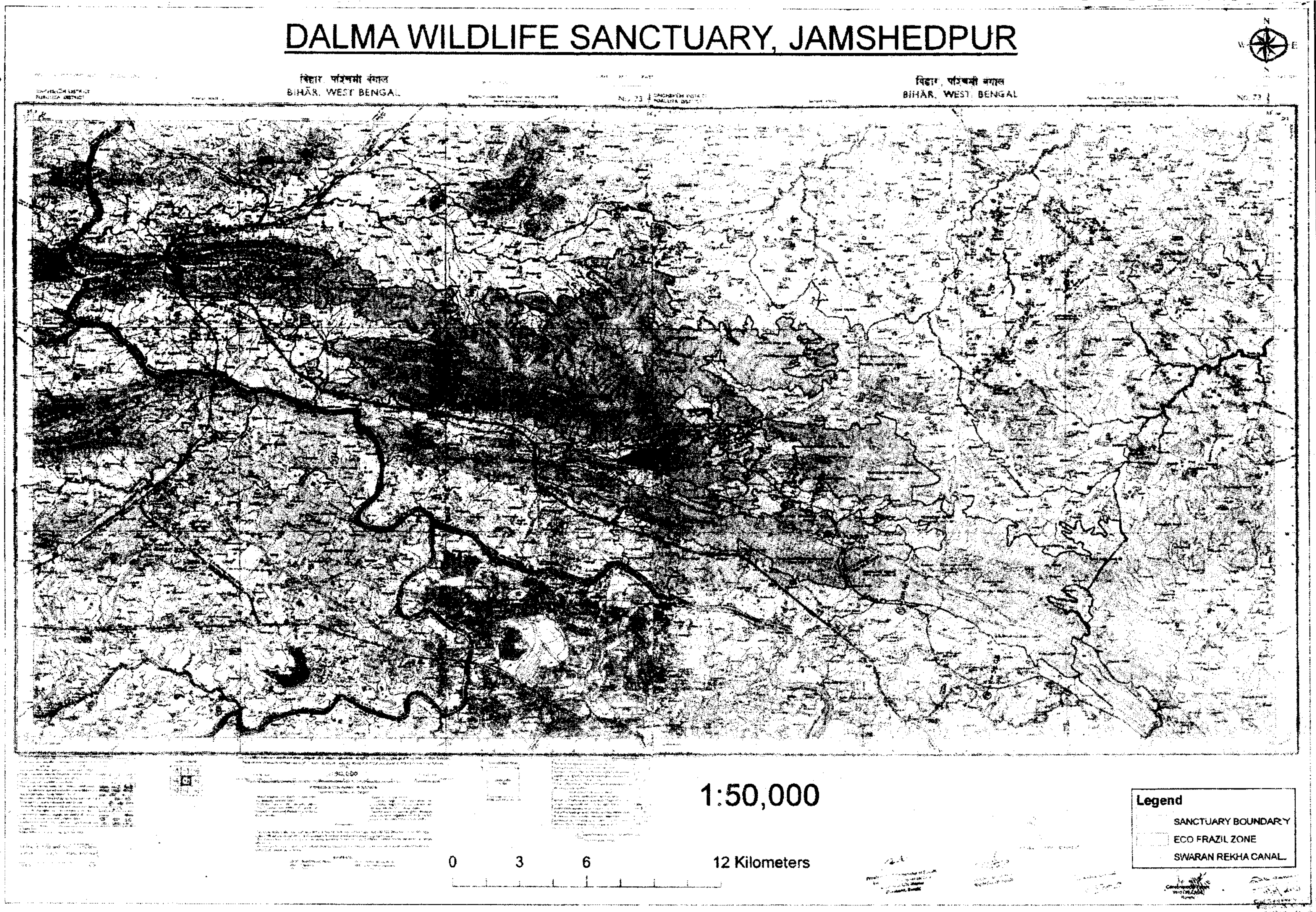
(6) The Chairman or the Convener of the Monitoring Committee shall be competent to file complaints under section 19 of the Environment (Protection) Act, 1986 (29 of 1986) against any person who contravenes the provisions of this notification.

(7) The Monitoring Committee shall submit the annual action taken report of its activities by the 31st March of every year to the Central Government in the Ministry of Environment and Forests.

(8) The Central Government in the Ministry of Environment and Forests shall give such directions, from time to time, to the Monitoring Committee as it may consider necessary for effective discharge of the functions of the Monitoring Committee.

Annexure 1
[See paragraph 1(3)]

Map of Dalma Eco-sensitive Zone.



Annexure 2
[See paragraph 1(3)]

List of villages falling within the areas of Dalma Eco-sensitive Zone.

Part I-Enclave Villages

S. No.	Name of Village	Administrative Block	Thana No.	Area of Village (in Ha)	Forest Area (in Ha)	No. of Houses	Population
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
1	Bonta	Patmda	119/14	1371.32	798.20	249	1286
2	Kutimakul	Patmda	120/15	180.62	65.13	40	232
3	Bhadudih	Patmda	121/16	205.69	54.97	21	136
4	Saldoha	Patmda	122/17	196.29	87.12	19	118
5	Haludbani	Patmda	123/18	320.88	232.37	108	504
6	Patipani	Patmda	124/19	425.68	366.28	56	246
7	Mirzadih	Patmda	137/20	577.70	315.80	205	991
8	Geruwa	Patmda	138/21	484.31	350.29	129	561
9	Brajpur	Patmda	139/22	155.91	76.23	24	115
10	Punsa	Patmda	140/23	302.71	138.45	116	604
11	Nutandih	Patmda	141/24	808.44	437.87	215	1014
12	Bataluka	Patmda	142/25	544.31	394.32	104	527
13	Amdaphar	Patmda	143/15	368.56	249.33	67	284
14	Apo	Patmda	144/15	859.59	428.66	219	1086
15	Sari	Patmda	145/26	774.78	475.68	218	1114
16	Laylam	Patmda	146/27	1057.63	550.97	273	1510
17	Pagda	Patmda	164/45	349.92	170.23	174	883
18	Kumari	Patmda	166/47	286.56	152.72	132	596
19	Chimti	Patmda	167/48	336.55	226.97	104	459
20	Kukru	Patmda	400/15	248.52	120.91	86	440
21	Ghoraban	Patmda	401/15	617.99	331.19	113	565
22	Jamdih	Patmda	402/15	615.45	509.22	130	708
23	Jhunjhka	Patmda	405/16	1183.49	751.07	252	1219
24.	Khokoro	Patmda	524/10	914.55	766.36	98	450
25	Baghra	Patmda	117/12	290.51	54.97	223	1204
26	Koyani	Patmda	118/13	947.56	664.74	443	2546
27	Goburghu	Patmda	147/28	1042.51	683.92	291	1361
28	Kundruko	Patmda	148/29	150.17	35.52	45	195
29	Bamni	Patmda	149/30	534.80	166.70	213	1019
30	Gagiburu	Patmda	154/35	225.02	10.15	130	690
31	Beldih	Patmda	161/42	947.75	281.51	359	1865
32	Buridih	Patmda	162/92	73.00	65.14	2	22
33	Dhusra	Patmda	163/44	430.83	181.90	186	920
B4	Rapcha	Patmda	165/46	222.16	82.14	81	430
55	Andharjho	Patmda	168/49	772.66	346.79	296	1701

36	Dangdung	Patmda	169/50	755.01	353.68	226	1222
37	Dhobni	Patmda	170/51	572.70	325.06	129	801
38	Tungburu	Patmda	404/16	287.94	33.49	119	600
39	Jorisa	Patmda	406/16	450.57	175.44	118	515
40	Dangardih	Patmda	523/09	247.76	72.63	143	685
41	Kaira	Patmda	525/11	1170.59	723.11	203	1062
42	Somadih	Patmda	526/06	290.45	30.60	131	665
43	Bachkamk	Nimdih	254	199.85	93.85	81	426
44	Tankocha	Nimdih	274	341.00	212.77	78	393
45	Ugdih	Nimdih	243	72.84	14.85	168	776
46	Bumdungr	Nimdih	244	92.40	13.81	311	1426
47	Tengadih	Nimdih	275	878.16	386.38	252	1149
48	Jharridih	Nimdih	276	323.81	17.23	42	217
49	Tetla	Nimdih	278	323.81	114.63	271	1024
50	Lupungdih	Nimdih	279	342.21	55.44	403	1877
51	Pitki	Nimdih	280	189.11	33.83	152	768
52	Chelema	Nimdih	310	764.81	210.59	569	2686
53	Bandhdih	Nimdih	312	863.78	586.08	31	159
54	Dahubera	Nimdih	314	258.69	72.70	110	499
55	Makulako	Chandil	Ch268	344.35	238.28	70	347
56	Kadamdih	Chandil	Ch247	72.30	14.25	101	544
57	Shaharber	Chandil	Ch252	190.83	23.53	251	446
58	Sikli	Chandil	Ch253	80.84	37.53	50	249
59	Baralakha	Chandil	Ch255	179.75	30.79	73	391
60	Pata	Chandil	Ch256	350.65	129.88	242	1241
61	Chilgo	Chandil	Ch265	216.99	56.94	341	1788
62	Chakulia	Chandil	Ch266	186.61	48.80	135	657
63	Sharharber	Chandil	Ch267	531.68	312.02	253	1253
64	Tulin	Chandil	Ch269	264.12	151.81	30	135
65	Katjhor	Chandil	Ch270	446.85	153.03	275	1373
66	Hamsda	Chandil	Ch 271	423.83	213.39	143	701
68	Humid	Chandil	Ch273	95.41	23.70	209	923
69	Kadamjho	Chandil	Ch311	479.12	378.42	62	250
70	Asanbani	Chandil	Ch325	1532.27	780.09	275	1467
71	Ramgarh	Chandil	Ch326	696.38	373.99	153	702
72	Kanderber	Chandil	Ch327	662.05	315.00	256	1223
73	Suklahra	Golmuri	Gh	482.75	208.27	131	650
74	Dalapani	Golmuri	Gh	477.79	284.24	68	378
75	Jhantipaha	Golmuri	Ghll34	98.91	98.86	24	131
76	Kudlung	Golmuri	Gh	321.15	142.04	105	569
77	Beko	Golmuri	Gh	518.64	185.08	231	1070
78	Kalajhor	Golmuri	Ghll38	399.38	164.76	147	708
79	Chhotoban	Golmuri	Gh	422.04	185.65	158	759

80	Palasbani	Jamshedpur	Gh	938.26	318.93	'334	2006
81	Bhelaipah	Jamshedpur	Ghl146	567.96	236.07	243	1287
82	Deoghar	Jamshedpur	Ghl147	506.21	181.86	271	1453
83	Baliguma	Jamshedpur	Ghl150	216.36	140.12	1958	8898
84	Pardih	Jamshedpur	Gh	324.65	137.26	5878	29388
85	Dimna	Jamshedpur	Gh	450.75	60.94	6004	29974
			Total	**39858.22**	**38585.**	**40336**	**198974**

Part II- Villages situated outside the boundaries of Protected Area.

S. No.	Name of Village	Administrative Block	Thana No.	Area of Village (in Ha)	Forest Area (in Ha)	No. of Houses	Population
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
1	Baghra	Patmda	117/12	290.51	54.97	223	1204
2	Dangdung	Patmda	169/50	755.01	353.68	226	1222
3	Dhobni	Patmda	170/51	572.70	325.06	129	801
4	Dangardih	Patmda	523/09	247.76	72.63	143	685
5	Barudih	Patmda	-	248.00	91.60	120	628
6	Barubera	Patmda	-	131.00	29.14	101	510
7	Bankucha	Patmda	-	774.00	70.24	400	1993
8	Loadih	Patmda	-	192.00	30.73	162	856
9	Paharpur	Patmda	-	355.00	55.02	198	1186
10	Raherdih	Patmda	-	123.00	4.05	103	503
11	Chamdih	Patmda	-	142.00	5.37	87	493
12	Rakhdih	Patmda	-	171.00	61.62	78	397
13	Rupsham	Patmda	-	249.00	15.98	159	874
14	Muchidhi	Patmda	-	178.00	18.31	127	671
15	Champir	Patmda	-	71.00	20.36	44	237
16	Jilingdung	Patmda	-	55.00	21.86	30	148
17	Jawa	Patmda	-	204.00	76.39	109	478
18	Lekro	Patmda	-	210.00	19.81	67	352
19	Kherwa	Patmda	-	816.00	336.26	373	1942
20	Gordih	Patmda	-	164.00	48.63	167	917
21	Jharbani	Patmda	-	93.00	1205.0	69	339
22	Naingjuri	Patmda	-	113.00	13.15	46	217
23	Sishda	Patmda	-	252.00	72.85	175	403
24	Sarjumli	Patmda	-	89.00	11.23	37	193
25	Lachhipur	Patmda	-	260.00	8.34	217	1016
26.	Bantoraya	Patmda	-	39.00	8.12	151	709
27	Bansgarh	Patmda	-	262.00	0.47	149	725
28	Poklabera	Patmda	-	373.00	19.53	278	1388
29	Patamda	Patmda	-	398.00	172.98	376	2187
30	Amjhor	Patmda	-	397.78	-	-	128
31	Sunderpur	Patmda	-	380.42	-	-	68
32	Bandih	Patmda	-	90.41	-	-	107
33	Murugdih	Patmda		325.00	50.99	176	1020

34	Barhadih	Golmuri-cum-Jugsalia	-	197.20	318.17	80	106
35	Parasdungri	Golmuri-cum-Jugsalia	-	246.15	264.72	100	38
36	Ugdih	Nimdih	-	71.00	3.70	168	776
37	Janta	Nimdih	-	250.00	9.87	226	1101
38	Kamadula	Nimdih	-	49.00	8.80	39	206
39	Bagri	Nimdih	-	205.00	10.57	134	732
40	Burudih	Nimdih	-	174.00	82.26	55	281
41	Atasimal	Nimdih	-	64.00	7.13	32	171
42	Murugdih	Nimdih	-	325.00	50.99	176	1020
43	Rupadhi	Nimdih	-	59.00	9.99	38	198
44	Kishundih	Nimdih	-	168.00	5.65	120	637
45	Pathardih	Nimdih	-	88.00	6.98	91	424
46	Phaeranga	Nimdih	-	86.00	4.11	111	489
47	Bankada	Nimdih	-	214.68	-	-	73
48	Singati	Chandil		190.00	45.00	227	1148
49	Kashidih	Chandil	-	210.00	47.00	102	552
50	Khuchidih	Chandil	-	562.00	225.32	234	1197
51	Karnidih	Chandil	-	259.00	20.00	247	1305
Total				**12439.62**	**4394.6**	**6800**	**35051**

Annexure 3

[See paragraph 3]

Activities to be prohibited, regulated or permitted within the Eco-Sensitive Zone around Dalma Wildlife Sanctuary

Sl. No.	Activity	Prohibited	Regulated	Permitted
(1)	(2)	(3)	(4)	(5)
1.	Commercial Mining	Yes		
2.	Felling of trees		Yes	
3.	Setting of saw mills	Yes		
4.	Setting of industries causing pollution (Water, Air, Soil, Noise, etc.)	Yes		
5.	Establishment of hotels and resorts		Yes	
6.	Commercial use of firewood	Yes		
7.	Drastic change of agriculture systems		Yes	
8.	Commercial water resources including ground water harvesting		Yes	

9.	Establishment of major hydroelectric projects	Yes		
10.	Erection of electrical cables		Yes	
11.	Ongoing agriculture and horticulture practices by local communities			Yes
12.	Rain Water harvesting			Yes
13.	Fencing of premises of hotels and lodge		Yes	
14.	Organic farming			Yes
15.	Use of polythene bags by shopkeepers		Yes	
16.	Use of renewable energy source			Yes
17.	Widening of roads		Yes	
18.	Movement of vehicular traffic at night		Yes	
19.	Introduction of exotic species		Yes	
20.	Use or production of any hazardous substances	Yes		
21.	Undertaking activities related to tourism like over-flying the National Park area by any aircraft, hot-air balloons	Yes		
22.	Protection of hill slopes and river banks		Yes	
23.	Discharge of effluents and solid waste in natural water bodies or terrestrial area	Yes		
24.	Air and vehicular pollution		Yes	
25.	Sign boards & hoardings		Yes	
26.	Adoption of green technology for all activities			Yes

[F. No. Jharkhand/1/2011-ESZ]

DR. G. V. SUBRAHMANYAM, Scientist 'G'

Printed by the Manager, Government of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110054.

रजिस्ट्री सं. डी.एल.- 33004/99
REGD. No. D. L.-33004/99

भारत का राजपत्र
The Gazette of India

सत्यमेव जयते

सी.जी.-डी.एल.-अ.-14072023-247345
CG-DL-E-14072023-247345

असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 3012] नई दिल्ली, शुक्रवार, जुलाई 14, 2023/आषाढ़ 23, 1945
No. 3012] NEW DELHI, FRIDAY, JULY 14, 2023/ASHADHA 23, 1945

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 14 जुलाई, 2023

का.आ. 3141(अ).—केन्द्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (3) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उपधारा (2) के खंड (v) और खंड (xiv), उपधारा (1) के द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, भारत के राजपत्र, असाधारण, भाग II, खंड 3, उपखंड (ii) में प्रकाशित, का.आ. सं. 680 (अ), तारीख 29 मार्च, 2012 द्वारा अधिसूचना जारी की थी;

और केन्द्रीय सरकार की राय है कि उक्त अधिसूचना में संशोधन करना लोकहित में आवश्यक और उचित है;

और जबकि पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 का उप-नियम (4) उपबंध करता है कि जब भी केन्द्रीय सरकार को यह प्रतीत होता है कि ऐसा करना लोकहित में है, इसके लिए पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उप-नियम (3) के खंड (क) के अधीन सूचना की अपेक्षा से अभिमुक्ति दी जा सकती है;

और केन्द्रीय सरकार की राय है कि यह अधिसूचना संख्या का.आ. 680 (अ), तारीख 29 मार्च, 2012 में संशोधन करने के लिए पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उप-नियम (3) के खंड (क) के अधीन सूचना की अपेक्षा से अभिमुक्ति देना लोकहित में है।

अतः, अब, केन्द्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (4) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उपधारा (2) के खंड (v) और खंड (xiv), उपधारा (1) के द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, भारत के राजपत्र, असाधारण, भाग II, खंड 3, उपखंड (ii) में प्रकाशित, का.आ. सं. 680 (अ), तारीख 29 मार्च, 2012 के द्वारा प्रकाशित पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार की अधिसूचना द्वारा निम्नलिखित संशोधन करती है, अर्थात्:-

उक्त अधिसूचना में,-

(i) पैरा 2 में, -

(क) उप-पैरा (1) के स्थान पर, निम्नलिखित उप-पैरा को रखा जाएगा, अर्थात्: -

"(1) राज्य सरकार, पारिस्थितिक संवेदी जोन के प्रयोजनों के लिए, इस संशोधित अधिसूचना के प्रकाशन से दो वर्ष की अवधि के भीतर, स्थानीय लोगों के परामर्श से और इस अधिसूचना में दी गई शर्तों का पालन करते हुए एक आंचलिक महायोजना तैयार करेगी'.

(ख) उप-पैरा (6) में, "और केन्द्रीय सरकार द्वारा उसका अनुमोदन", शब्दों को लोप किया जाएगा;

(ii) पैरा 4 में, उप-पैरा (2) में खंड (क) से (ज) के स्थान पर, निम्नलिखित खंड रखे जाएंगे, अर्थात्: -

क्रम संख्या	व्यवस्थापक	पद
(i)	आयुक्त, कोल्हान राजस्व प्रभाग	अध्यक्ष;
(ii)	जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 (1974 का 16) की धारा 3 की उपधारा 1 के अधीन गठित केंद्रीय प्रदूषण नियंत्रण बोर्ड का एक प्रतिनिधि	सदस्य;
(iii)	वन एवं पर्यावरण विभाग, झारखण्ड सरकार का एक प्रतिनिधि	सदस्य;
(iv)	खनन विभाग का एक प्रतिनिधि, झारखण्ड सरकार	सदस्य;
(v)	उद्योग विभाग, झारखण्ड सरकार का एक प्रतिनिधि	सदस्य;
(vi)	राजस्व विभाग, झारखण्ड सरकार का एक प्रतिनिधि	सदस्य;
(vii)	सिंचाई विभाग, झारखण्ड सरकार का एक प्रतिनिधि	सदस्य;
(viii)	लोक निर्माण विभाग, झारखण्ड सरकार का एक प्रतिनिधि	सदस्य;
(ix)	पर्यावरण के क्षेत्र में कार्यरत गैर-सरकारी संगठनों का एक प्रतिनिधि (विरासत संरक्षण सहित) प्रत्येक मामले में 3 वर्ष से अधिक की अवधि के लिए राज्य सरकार द्वारा नामित किया जाएगा	सदस्य;
(x)	क्षेत्रीय अधिकारी, झारखण्ड राज्य प्रदूषण नियंत्रण बोर्ड, रांची	सदस्य;

(xi)	वरिष्ठ नगर नियोजक, झारखण्ड सरकार	सदस्य;
(xii)	प्रत्येक मामले में 3 वर्ष से अधिक की अवधि के लिए राज्य सरकार द्वारा नामित पारिस्थितिकी और पर्यावरण के क्षेत्र में एक विशेषज्ञ	सदस्य;
(xiii)	दलमा वन्यजीव अभयारण्य के प्रभारी मंडल वन अधिकारी	संयोजक"।

[फा. सं. झारखंड/1/2011-ईएसजेड-आरई]

डॉ. एस. करकेट्टा, वैज्ञानिक 'जी'

टिप्पण: मूल अधिसूचना भारत के राजपत्र, असाधारण, भाग II, खंड 3, उपखंड (ii) में अधिसूचना संख्या का.आ. 680 (अ), तारीख 29 मार्च, 2012 के द्वारा प्रकाशित की गई थी;

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 14th July, 2023

S.O. 3141(E).— Whereas the Central Government, in exercise of the power conferred by sub section (1) and clauses (v) and (xiv) of sub-section (2) of section 3 of the Environment (Protection) Act 1986 (29 of 1986) read with sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 issued in the Gazette of India, Extraordinary, Part-II, Section 3, sub-section (ii), *vide* number S.O. 680 (E), dated the 29th March, 2012;

And whereas the Central Government is of the opinion that it is necessary and expedient in the public interest to amend the said notification;

And whereas sub-rule (4) of rule 5 of the Environment (Protection) Rules, 1986 provides that whenever it appears to the Central Government that it is in the public interest to do so, it may dispense with the requirement of notice under clause (a) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986;

And whereas the Central Government is of the opinion that it is in the public interest to dispense with the requirement of notice under clause (a) of sub rule (3) of rule 5 of the Environment (Protection) Rules, 1986 for amending the notification number S.O. 680 (E), dated the 29th March, 2012;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clauses (v) and (xiv) of sub-sections (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) read with sub-rule (4) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby makes the following amendments in the notification of the Government of India, Ministry of Environment, Forest and Climate Change, published in the Gazette of India, Extraordinary, Part-II, Section 3, Sub-section (ii), *vide* notification number S.O. 680 (E), dated the 29th March, 2012, namely:-

In the said notification,-

(i) in paragraph 2, –

(a) for sub-paragraph (1), the following sub-paragraph shall be substituted, namely:-

"(1) The State Government shall, prepare a Zonal Master Plan, for the purposes of the Eco-sensitive Zone, in consultation with local people and in accordance with this notification, within a period of two years from the date of publication of this amendment notification.";

(b) in sub-paragraph (6), the words, "and approval thereof by the Central Government", shall be omitted;

(ii) in paragraph 4, in sub-paragraph (2) for clause (a) to (h), the following clauses shall be substituted, namely:-
"

Serial number	Constituents	Designation
(i)	The Commissioner of Kolhan Revenue Division	Chairman;
(ii)	A representative of the Central Pollution Control Board, constituted under subsection 1 of section 3 of the Water (Prevention and Control of Pollution) Act, 1974 (**1** 6 of 1974)	Member;
(iii)	A representative of the Department of Forests and Environment, Government of Jharkhand	*Member;*
(iv)	A representative of the Department of Mines, Government of Jharkhand	Member;
(v)	A representative of the Department of Industries, Government of Jharkhand	Member;
(vi)	A representative of the Department of Revenue, Government of Jharkhand	Member;
(vii)	A representative of the Department of Irrigation, Government of Jharkhand	Member;
(viii)	A representative of the Department of Public Works, Government of Jharkhand	Member;
(ix)	A representative of Non-governmental Organizations working in the field of environment (including heritage conservation) to be nominated by the State Government for a period not exceeding 3 years in each case	Member;
(x)	The Regional Officer, Jharkhand State Pollution Control Board, Ranchi	Member;
(xi)	The Senior Town Planner, Government of Jharkhand	Member;
(xii)	One expert in the area of ecology and environment to be nominated by the State Government for a period not exceeding 3 years in each case	Member;
(xiii)	The Divisional Forest Officer, In-charge of the Dalma Wildlife Sanctuary	Convener".

[F. No. Jharkhand/1/2011-ESZ-RE]

Dr. S. KERKETTA, Scientist "G"

Note.- The principal notification was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii), *vide* notification number S.O. 680 (E), dated the 29th March, 2012.

Uploaded by Dte. of Printing at Government of India Press, Ring Road, Mayapuri, New Delhi-110064 and Published by the Controller of Publications, Delhi-110054. MANOJ KUMAR VERMA Digitally signed by MANOJ KUMAR VERMA Date: 2023.07.14 21:38:32 +05'30'